

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1364 of 2003

Dated : This the 11th day of November, 2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, V.C.
HON'BLE MR. D.R.TIWARI, MEMBER (A)

Aslam Khan aged about 44 years son of Shri R.M.Khan
resident of 828 J.D.A. Colony, Jhansi.

...Applicant

(By Advocate : Shri R.K.Nigam)

Versus

1. Union of India through General Manager,
North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central
Railway, Jhansi.
3. Dy. Chief Electrical Engineer (Construction)
North Central Railway, Jhansi.

.....Respondents.

(By Advocate : Shri K.P. Singh)

O R D E R (O R A L) -

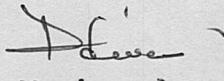
By Hon. Mr. Justice R.R.K.Trivedi, V.C.

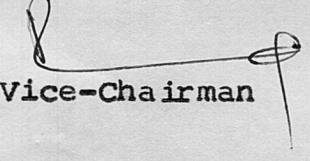
By this O.A., under section 19 of Administrative
Tribunals Act 1985, applicant has challenged the order
dated 17.10.2003 (Annexure IV) by which he has been
repatriated by Deputy Chief Electrical Engineer
(Construction) Jhansi to D.R.M.(P) Jhansi.

2. The grievance of the applicant is that if, applicant
who is serving as Motor Mechanic (Casual Labour)
in the grade of Rs.4000-6000 is transferred to D.R.M.(P)
his interest will be affected adversely. He has placed
before us order of this Tribunal dated 20.1.1993 passed
in O.A.No.441/92.

3. Considering the facts and circumstances, in our opinion, since the matter of repatriation/transfer from construction division to regular side, the interest of justice will be better served if applicant is permitted to make representation before respondent no.3 for recalling the order. If the representation is filed within 2 weeks, it shall be considered and decided within a month. It shall also be open to the applicant to make application for staying the affect of the order during the pendency of the representation and this shall be decided within a week.

4. There shall be no order as to costs.


Member A


Vice-Chairman

Brijesh